

Tezpur PS Case No-829 of 2022
GR Case No-1561 of 2022
U/S-379 of Indian Penal Code

O R D E R

11.10.2022

Ld. Advocate of the petitioner has filed hazira.

Case diary as called earlier vide Order dated-06.10.2022 is received today from the I/O concerned.

Heard learned counsel of both sides on the instant petition. Also perused the instant petition.

The learned advocate of the petitioner has submitted that the accused person, namely, Sri Dipen Deka is innocent and no way connected with the alleged offence and is arrested only on suspicion. The Ld. Counsel of the accused further submitted that the accused person is falsely implicated in this case and in the event of his release on bail there is no chance of his absconding. Hence, prayed to allow the bail prayer of the above-named accused person.

Also perused the case diary. The prosecution story in brief is as follows that complainant, namely, Sri Rupjyoti Bordoloi stating that on 20.07.2022 at about 07:30 PM, some unknown culprits had stolen away his Pulsar 220 DTSI Motor Cycle bearing Regd. No-AS-12/AB-6017 which was parked in front of Krishna Hyndai. Hence, the prosecution case.

On perusal of the case diary, it appears that investigation of this case is still going on and yet to complete. It also appears that sufficient incriminating materials have been found against the above-named accused person. It also appears that the stolen motor cycle yet to be recovered. Hence, at this stage, if the above-named accused is released on bail, the whole process of the investigation of this case will be hampered. So, under such circumstances, considering the gravity and seriousness of offence alleged against accused person and the stage of investigation, I find that this is not a case where the accused person can be relied upon and enlarged on bail.

11.10.2022

Accordingly, the bail petition No-1319/2022 filed on behalf of the above-named accused person stands rejected.

Return back the case diary to the Investigating Officer in seal cover.

Accordingly, bail application is disposed of.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur